

THE HIGH COURT OF ORISSA, CUTTACK

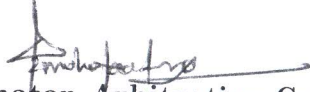
NOTIFICATION

No..... 679...../R Date.. 08.12.2016.....

In partial modification of Court's earlier Notification No.243/R Dtd.25.06.2016, Hon'ble the Chief Justice has been pleased to reconstitute the Arbitration Committee in terms of Rule-3 of the High Court of Orissa Arbitration Centre (Internal Management) Rules, 2014 as follows:-

- | | | |
|---|-----|---------------------|
| 1. Hon'ble Mr. Justice I. Mahanty | ... | Chairman |
| 2. Hon'ble Dr. Justice A.K. Rath | ... | Member |
| 3. Hon'ble Mr. Justice B. Rath | ... | Member |
| 4. Advocate General, Odisha | ... | Member |
| 5. Asst. Solicitor General of India
attached to the High Court of Orissa | ... | Member |
| 6. President, Orissa High Court Bar Association | ... | Member |
| 7. Coordinator, Arbitration Centre | ... | Member (Ex-officio) |

By order of the Hon'ble Chief Justice


Coordinator, Arbitration Centre 08.12.16

Memo No. 10928 (6) Date 08.12.2016
XII-1/96

Copy forwarded to the

1. Secretary to Hon'ble Mr. Justice I. Mahanty
2. Secretary to Hon'ble Dr. Justice A.K. Rath
3. Secretary to Hon'ble Mr. Justice B. Rath
4. Advocate General, Odisha, Cuttack
5. Shri Anup Bose, Asst. Solicitor General of India attached to the High Court of Orissa
6. President, Orissa High Court Bar Association
for information and necessary action.


SPECIAL OFFICER (SPL. CELL)